

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Misc.Application No.77171 of 2019
&
Service Tax Appeal No.317 of 2011**

(Arising out of Order-in-Appeal Nos.12/DIB/CE(A)/GHY/11 dated 12.04.2011 passed by Commr. (Appeals) of Customs & Central Excise, Guwahati)

CCEx. Dibrugarh

C.R.Building, P.O. C.R. Building, Dibrugarh-786003

Applicant

VERSUS

M/s Oil India Ltd.

Duliajan, P.O. Duliajan, Dist.-Dibrugarh, Assam

Respondent

APPEARANCE :

Shri A.K.Biswas, Authorized Representative for the Appellant

Ms.Priyanka Rathi, Advocate for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR.P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)

**MA ORDER NO...77625/2019
FINAL ORDER NO...76746/2019**

DATE OF HEARING : 28.11.2019

DATE OF DECISION : 28.11.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court)

**(P. K. Choudhary)
Member (Judicial)**

**(P.V.SUBBA RAO)
Member (Technical)**